

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 205

New IA/1871/ND/2024 in IB/111/ND/2023

IN THE MATTER OF:

C B M Industrie Private Limited	...	Applicant
Versus		
Rambo Enterprises Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Siddharth Jain, Mr. Shubham Saigal,
Ms. Gaurika Sood, Advs.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1871/ND/2024

This is an application filed under Section 19(2) of the Insolvency and Bankruptcy Code, 2016, seeking issuance of directions against the Respondents. Mr. Siddharth Jain, Learned Counsel for the applicant is present physically. Mr. Kailash Ram, Learned Counsel on behalf of the respondent No. 2 has appeared and submitted that respondent No. 1 is no more and he has not received copy of the present application i.e. IA/1871/ND/2024. Learned Counsel for the applicant is directed to serve a copy of the present application i.e. IA/1871/ND/2024 to the Learned Counsel for the respondent No. 2. Let reply be filed on behalf of the respondent No. 2 within a week, with copy in advance to the other side. Let this matter be posted to 08.05.2024.

In the meantime, steps be taken to implead the legal heirs of the deceased respondent No. 1.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)